

(17)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH AT HYDERABAD
C.P. 9/95 in O.A.1104/93
and
M.A. 346/95 in C.P. 9/95.
O.A.1104/93.

Between:

A.Narayana Rao.

and

.. Dated. 21-4-95

Applicant/Petitioner

~~REPLICA~~

1. Sri A.N.Sinha, General Manager,
S.E.Rly, Union of India, Calcutta-43.
2. Sri U.V.N.Raju, Chief Project Manager,
(S.E.Rly) Visakhapatnam.
3. Sri T.Stanley Baby, Divisional Railway Manager
(Engg.) S.E.Rly. Visakhapatnam.

.. Respondents.

For the Applicant: - Mr.Y.Subrahmanyam, Advocate.

For the Respondents: Mr. N.R.Devraj, SC for Rlys.

COMMITTEE:

THE HON'BLE MR.JUSTICE V.NEELADRI RAO : VICE-CHAIRMAN

THE HON'BLE MR.R.RANGARAJAN : MEMBER(ADMN)

The Tribunal made the following Order:-

The learned counsel for the petitioner submitted that this C.P. is not pressed at this stage with liberty to file an M.A. for implementation of the judgment to the extent that it is not yet implemented. Accordingly the C.P. is dismissed.

M.A. 346/95 has become infructuous as the C.P is dismissed.

Arul 26/4/95
Deputy Registrar (J) CC

To

1. ~~SRI~~ Sri A.N.Sinha, General Manager, S.E.Rly/ Calcutta.
2. Sri U.V.N.Raju, Chief Project Manager(S.E.RLY) Visakhapatnam.
3. Sri T.Stanley Babu, Divisional Railway Manager(Engg.)
S.E.Rly, Visakhapatnam.
4. One copy to Mr. Y.Subrahmanyam Narasu, Advocate, CAT.Hyd.
5. One copy to Mr. N.R.Devraj, SC for Rlys, CAT.Hyd.
6. One spare copy.

pvm

J 26/4/95